

File No.J-11017/04/2019 JR(Part)

Government of India  
Ministry of Law & Justice  
(Department of Justice)

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Jaisalmer House, 26 - Mansingh Road,  
New Delhi – 110 011.Dated : the 8<sup>th</sup> May, 2019.

To

The Principal Accounts Officer,  
Department of Legal Affairs,  
Lok Nayak Bhawan,  
3<sup>rd</sup> Floor, 'C' Wing,  
Khan Market, New Delhi – 110 003.**Subject: Centrally Sponsored Scheme (CSS) for development of infrastructure facilities for the judiciary – Release of Central Assistance to the State Governments for the year 2019-20 - Regarding.**

Sir,

I am directed to convey the sanction of the President of India for the payment of Central Assistance to State Governments as mentioned in table below, during the year 2019-20 under the Centrally Sponsored Scheme (CSS) for development of Infrastructure facilities for judiciary, for construction of court buildings and residential accommodation for judges / judicial officers covering District and Subordinate Courts. The High Courts are not covered under the Scheme.

Sl. No.	Name of the State	Amount of Financial Assistance (Rs. in crores)
1.	ANDHRA PRADESH	10.00
2.	TELANGANA	5.65
3.	BIHAR	15.00
4.	CHHATTISGARH	9.83
5.	GOA	4.06
6.	GUJARAT	15.00
7.	HIMACHAL PRADESH	5.72
8.	JAMMU AND KASHMIR	10.00
9.	JHARKHAND	10.00
10.	KARNATAKA	15.00
11.	KERALA	10.00
12.	MADHYA PRADESH	15.00
13.	MAHARASHTRA	15.00
14.	PUNJAB	10.00
15.	RAJASTHAN	15.00
16.	TAMIL NADU	15.00
17.	UTTAR PRADESH	15.00
18.	WEST BENGAL	15.00
	<b>Total</b>	<b>210.26</b>
<b>Rupees Two Hundred Ten Crore and Twenty Six Lakh only</b>		



2. The expenditure involved is debit to Demand No. 61 during 2019-20 under Major Head 3601 – Grants-in-aid to State Governments, Sub Major Head 06 – Centrally Sponsored Schemes, Minor Head 06.101 – Central Assistance/Share, Sub Head 57 – Infrastructural facilities for judiciary, Detailed Head 03 –Infrastructural facilities for judiciary, Object Head 57.03.35 – Grants for Creation of Capital Assets.

3. The State Government is requested to utilize this amount along-with the State Government's Share on the pattern of 60:40 for States other than North Eastern and Himalayan States and 90:10 for States in North Eastern and Himalayan Region (J&K, Himachal Pradesh and Uttarakhand) sharing basis between Central and State Governments. **Funds are released for ongoing and new Projects complying with the norms and specification for the construction of court halls and residential quarters of subordinate judiciary, as per the extant Guidelines of the Scheme. The State Government may furnish the Project-wise details for the projects against which above funds are allocated/Utilised.** The details of amount spent by the State Government along-with audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest.

4. The accounts of the State Government in respect of the Grants being released shall be open to inspection by the Sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) Act, 1971 and internal audit by the Principal Account Office of the Department of Justice, whenever the State Government is called upon to do so.

5. This sanction has been entered in the Register of Grants at Serial No. 01 at page no. 17-18.

6. This issues with the concurrence of IFD(Law) vide Diary No.3059 dated 03.05.2019 and Ministry of Finance vide their U.O.No.2(13)-B(R&C)/2019 dated 07.05.2019 and approval of Secretary (Justice) vide Diary No.3048 dated 07.05.2019.

Yours faithfully,



(Z. A. Khan)

Under Secretary to the Government of India  
Tele.No: 23072139



Copy to:-

1. Chief Secretary, State Government of Telangana, Block C, 3<sup>rd</sup> Floor, Telangana Secretariat, Khairatabad Hyderabad-500022.
2. Secretary, Law Department, Government of Telangana, Legal Affairs, Legislative Affairs and Justice, Law Department, Room No. 317 (Peshi), 314(OP), A-Block, 3<sup>rd</sup> Floor, Telangana Secretariat, Khairatabad Hyderabad-500022. He is required to monitor the projects of construction of court halls and residential units for Judges and Judicial Officers of District and Subordinate Courts in the State and provide details to Department of Justice with geo-tagging of constructed / under construction court halls and residential units on newly launched web portal *namelyNyaya Vikas*.
3. Secretary, Finance Department, State Government of Telangana, 3<sup>rd</sup> Floor, Telangana Secretariat, Khairatabad Hyderabad-500022. He will submit Utilisation Certificate of above mentioned amount.
4. Registrar General, High Court of Telangana, Hyderabad, Telangana.
5. Accountant General, State Government of Telangana, 3<sup>rd</sup> Floor, Telangana Secretariat, Khairatabad Hyderabad-500022.
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, Khan Market, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi.
8. Secretary General, Supreme Court of India, New Delhi.
9. Ministry of Finance [Department of Economic Affairs (Budget Division)] with respect to their U.O.No.2(13)-B(R&C)/2019 dated 07.05.2019.
10. Reserve Bank of India, Central Account's Section, Nagpur, Maharashtra.
11. Deputy Secretary (Finance), Ministry of Law and Justice, Legislative Department, Ministry of Law and Justice, Shastri Bhawan, New Delhi.
12. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
13. Under Secretary (Admin -II Unit), Department of Justice, Jaisalmer House, New Delhi.
14. Concerned file.
15. Spare Copies-5.



(Z.A. Khan)

Under Secretary to the Government of India